

Rep. by Act 56 of 1974, S. 2 and Sch I

THE DELHI UNIVERSITY (AMENDMENT) ACT, 1970

No. 35 OF 1970

[4th September, 1970]

An Act further to amend the Delhi University Act, 1922.

BE it enacted by Parliament in the Twenty-first Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Delhi University (Amendment) Act, 1970.

(2) It shall be deemed to have come into force on the 20th day of June, 1970.

Amendment of section 4.

2. In the Delhi University Act, 1922, in section 4, in clause (2),— 8 of 1922.

(i) in sub-clause (d), the word "or" shall be inserted at the end;

(ii) after sub-clause (d), the following sub-clause shall be inserted, namely:—

"(e) have been registered by the University, subject to such conditions as may be laid down in the Statutes and Ordinances, as external candidates, being persons residing within the territorial limits to which the powers of the University extend,".

Repeal and saving.

3. (1) The Delhi University (Amendment) Ordinance, 1970, is hereby 4 of 1970. repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.